

IN THE SUPREME COURT OF INDIA
INHERENT JURISDICTION

REVIEW PETITION (C) No. 230 OF 2026
IN
WRIT PETITION (C) NO.476 OF 2012

SHRI DAYANAND SARASWATI SWAMIJI (DEAD) & ORS. Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU & ORS. Respondent(s)

O R D E R

Issue notice to the respondents.

Learned counsel for the respective respondent(s) accept notice.

We have heard learned senior counsel appearing for the review petitioners and learned Solicitor General, learned senior counsel and learned counsel appearing on behalf of the respective respondents and perused the material on record.

By order dated 01.04.2025, Writ Petition (C) Nos. 476/2012, 1432/2019, 1147/2021 and 148/2024 were disposed of by reserving liberty to writ petitioners/review petitioners herein to approach the High Court for redressal of their grievances with regard to the challenge made to various provisions of the Tamil Nadu Hindu Religious and Charitable Endowments Act, 1959, Puducherry Act of 1972 and Andhra Pradesh Charitable and Hindu Religious Institutions and Endowments Act, 1987.

Learned senior counsel appearing for the review

contd..

petitioners submitted that the long pendency of writ petition(s) before this Court since the year 2012 till 2025 when they were disposed of would be a reason for recalling the impugned order dated 01.04.2025 since this Court could have itself adjudicated the writ petition(s) on merits and disposed of the same.

Learned Solicitor General and learned senior counsel appearing for the Union Territory of Puducherry also concurred with this submission inasmuch as they said that instead of the parties prosecuting these writ petitions before the respective High Courts, the writ petitions could be considered and adjudicated upon before this Court itself as there is commonality in the grounds raised in these matters as well as the provisions which have been assailed.

We take note of the aforesaid submissions. Consequently, order dated 01.04.2025 is recalled.

The Review Petition is allowed and disposed of in the aforesaid terms. The Writ Petition is restored on the file of this Court to its original number.

In view of the order passed in R.P.(C) No. 230/2026 filed in Writ Petition (C) No. 476/2012, connected

contd..

Writ Petition (C) Nos.1432/2019, 1147/2021 and 148/2024 which were also disposed of by common order dated 01.04.2025 are recalled and these cases are also restored to their original numbers before this Court.

Issue notice to the respondents in the writ petitions.

List these writ petitions before the same Bench on 24.07.2026 at 2.P.M.

.....J.
[B.V. NAGARATHNA]

.....J.
[SATISH CHANDRA SHARMA]

NEW DELHI
MAY 18, 2026

ITEM NO.301

COURT NO.4
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SECTION X

R.P.(C) No. 230/2026 in W.P.(C) No. 476/2012

[Arising out of impugned final judgment and order dated 01-04-2025
in W.P.(C) No. 476/2012 passed by the Supreme Court of India]

SHRI DAYANAND SARASWATI SWAMIJI (DEAD) & ORS. Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU & ORS. Respondent(s)

IA No. 7325/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

Date : 18-05-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :Mr. C. S. Vaidyanathan, Sr. Adv.
Mr. Guru Krishna Kumar, Sr. Adv.
Mr. Nachiketa Joshi, Sr. Adv.
Mr. Suvidutt M., AOR
Mr. Akshay Nagarajan, Adv.
Mr. Ashwin, Adv.
Mr. Ronak Shankar Agarwal, Adv.
Mr. Vinayak Goel, Adv.
Ms. Deepika Singh, Adv.
Ms. Disha Puri, Adv.
Mr. Sai Shashank, Adv.
Ms. Ruchil Raj, Adv.

For Respondent(s) :Mr. Tushar Mehta, Solicitor General
Mr. Aravindh S., AOR
Mr. Akshay Gupta, Adv.
Ms. Anika Bansal, Adv.
Mr. Aadithya Aravindh, Adv.

Ms. Aishwarya Bhati, A.S.G.
Mr. Rajesh Kumar Singh, Adv.
Mr. Raghvendra Shukla, Adv.
Ms. Swati Ghildiyal, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Rajat Nair, Adv.
Mr. Navanjay Mahapatra, Adv.
Mr. Amit Sharma B., Adv.
Ms. Akanksha Kaul, Adv.
Ms. Akanksha Singh, Adv.
Mr. S. N. Terdal, AOR

contd.

Mr. J. Sai Deepak, Sr. Adv.

Ms. Prerna Singh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Issue notice to the respondents.

Learned counsel for the respective respondent(s) accept notice.

The Review Petition is allowed and disposed of in terms of the signed order. The Writ Petition is restored on the file of this Court to its original number.

In view of the order passed in R.P.(C) No. 230/2026 filed in Writ Petition (C) No. 476/2012, connected Writ Petition (C) Nos.1432/2019, 1147/2021 and 148/2024 which were also disposed of by common order dated 01.04.2025 are recalled and these cases are also restored to their original numbers before this Court.

Issue notice to the respondents in the writ petitions.

List these writ petitions before the same Bench on 24.07.2026 at 2.P.M.

(NEETU SACHDEVA)
DEPUTY REGISTRAR

(DIVYA BABBAR)
COURT MASTER (NSH)

(Signed order is placed on the file)